

C O N T E N T S

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No.16, Thursday, December 2, 2010/Agrahayana 11, 1932(Saka)**

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Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, December 2, 2010/Agrahayana 11, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(व्यवधान)

11.04 ¼ hrs.

At this stage Shri Ganesh Singh, Shri C. Rajendran, Shri Akhilesh Yadav and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया : प्रश्न संख्या 321.

...(व्यवधान)

अध्यक्ष महोदया : कृपया बैठ जाइये। प्रश्न काल चलने दीजिए। रिकार्ड में कुछ नहीं जायेगा।

*(Interruptions) ...**

अध्यक्ष महोदया : आप सब लोग बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल तो चलने दीजिए। आप लोग यहां क्यों खड़े हैं?

...(व्यवधान)

MADAM SPEAKER : The House now stands adjourned till Twelve of the clock.

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the clock.

(Madam Speaker *in the Chair*)

At this stage Shri Ashok Argal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

12.0 ¼ hrs.**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: The House will now take up “Papers to be laid on the Table”.

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2009-2010, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3507/15/10)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authority Act, 1987:-

- (i) The National Legal Services Authority (Lok Adalats) Regulations, 2009 published in Notification No. L/28/09-NALSA in Gazette of India dated 20th October, 2010.

- (ii) The National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 published in Notification No. L/61/10-NALSA in Gazette of India dated 13th September, 2010.

(Placed in Library, See No. LT 3508/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 51 of the States Reorganisation Act, 1956:-

- (i) The Madras High Court (Establishment of a Permanent Bench at Madurai) Amendment Order, 2009 published in Notification No. G.S.R. 786(E) in Gazette of India dated 28th October, 2009.
- (ii) The Madras High Court (Establishment of a Permanent Bench at Madurai) Order, 2004 published in Notification No. G.S.R. 446(E) in Gazette of India dated 12th July, 2004.

(Placed in Library, See No. LT 3509/15/10)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(Placed in Library, See No. LT 3510/15/10)

- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2009-2010.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

(1) A copy of the Company Secretaries (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 531:legal:710/1(M)/I in Gazette of India dated the 26th July, 2010, under sub-section (3) of Section 39 of the Company Secretaries Act, 1980.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3511/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

(i) The Companies (Central Government's) General Rules and Forms (Third Amendment), 2010 published in Notification No. G.S.R. 848(E) in Gazette of India dated the 20th October, 2010.

(ii) The Companies (Director Identification Number) Rules, 2006, (Amendment), 2010 published in Notification No. G.S.R. 849(E) in Gazette of India dated the 20th October, 2010.

(Placed in Library, See No. LT 3512/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 3513/15/10)

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 3514/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3515/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2008-2009, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 3516/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Indian Railway Welfare Organisation, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3517/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2009-2010.
(Placed in Library, See No. LT 3518/15/10)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2009-2010, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2009-2010.
(Placed in Library, See No. LT 3519/15/10)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2009-2010, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2009-2010.
(Placed in Library, See No. LT 3520/15/10)
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3521/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2009-2010.

(Placed in Library, See No. LT 3522/15/10)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3523/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3524/15/10)

- (2) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2009-2010, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3525/15/10)

- (3) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3526/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2009-2010.
- (2) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3527/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES
AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): I beg to lay on the
Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R & D Infrastructure Project, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R & D Infrastructure Project, New Delhi, for the year 2009-2010.
- (Placed in Library, See No. LT 3528/15/10)
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2009-2010.
- (Placed in Library, See No. LT 3529/15/10)
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 3530/15/10)

- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3531/15/10)

- (c) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3532/15/10)

... (*Interruptions*)

12.02 hrs.

**COMMITTEE ON ESTIMATES
10th Report**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to present the Tenth Report (Fifteenth Lok Sabha) (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the First Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject 'Drought Management, Food Grain Production and Price Situation' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation).

... (*Interruptions*)

12.02 ¼ hrs.

**COMMITTEE ON SUBORDINATE LEGISLATION
13th to 15th Reports**

SHRI P. KARUNAKARAN (KASARGOD): I beg to present the Thirteenth, Fourteenth and Fifteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

... (*Interruptions*)

12.02 ½ hrs.

**JOINT COMMITTEE OFFICES OF PROFIT
1st Report**

श्री रेवती रमन सिंह (इलाहाबाद): महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का पहला प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (*Interruptions*)

12.02 ¾ hrs.**STANDING COMMITTEE ON ENERGY
12th and 13th Reports**

SHRI PABAN SINGH GHATOWAR (DIBRUGARH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Twelfth Report on Action Taken by the Government on the recommendations contained in the Fifth Report (15th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2010-11.

- (2) Thirteenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report (15th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2010-11.

12.03 hrs.**STANDING COMMITTEE ON ENERGY
Statements**

SHRI PABAN SINGH GHATOWAR (DIBRUGARH): I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Action Taken by the Government on the recommendations contained in Chapter-I of the Third Report (15th Lok Sabha) on Action Taken on Thirty-first Report (14th Lok Sabha) on the subject 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana'.

(2) Action Taken by the Government on the recommendations contained in Chapter-I of the Seventh Report (15th Lok Sabha) on Action Taken on Second Report on Demands for Grants of the Ministry of New and Renewable Energy for the year 2009-10.

12.03 ½ hrs.**STATEMENTS BY MINISTERS****(i) Status of implementation of the recommendations contained in the 3rd Report of Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Steel.***

THE MINISTER OF STEEL (SHRI VIRBHADRA SINGH): I beg to lay the Statement on status of implementation of the recommendations contained in the Third Report of the Standing Committee on Coal and Steel (Fifteenth Lok Sabha) in pursuance of the direction 73-A of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated the 1st September, 2004. ... (*Interruptions*)

The aforesaid Third Report was presented to the Lok Sabha and Laid in Rajya Sabha on the 18th December, 2009. The Report relates to the examination of Demands for Grants of the Ministry of Steel for the year 2009-10. ... (*Interruptions*)

The Committee in the said Report has made a total of twenty recommendations (contained in seven paras) with reference to aims, objectives and achievements of the Ministry and where action is called for on the part of the Government. ... (*Interruptions*)

The Action Taken Statement on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on the 18th May, 2010. ... (*Interruptions*)

The present status of implementation of various recommendations made by the Committee is indicated in the annexure of the Statement, which is hereby laid on the Table of the Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents given in the attached Annexure. ... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 3533/15/10.

I would request that this may be considered as read in the House. ...
(*Interruptions*)

12.04 hrs.

(ii) Status of implementation of the recommendations contained in the 2nd Report of Standing Committee on Petroleum and Natural Gas on Demands for Grants (2010-11), pertaining to the Ministry of Petroleum and Natural Gas.*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay the Statement on the status of implementation of recommendations contained in the 2nd Report of the Standing Committee on Petroleum & Natural Gas (15th Lok Sabha) in pursuance of directions of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated September 01, 2004. ... (*Interruptions*)

The Second Report of the Standing Committee on Petroleum and Natural Gas (15th Lok Sabha) was presented to the Lok Sabha on 22.4.2010. The Report relates to the examination of Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2010-11. Action Taken Statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Petroleum and Natural Gas on 20.7.2010. ... (*Interruptions*)

There are 25 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations mainly pertain to issues like providing LPG connections to BPL families, accepting the recommendations of Dr. Kirit Parekh Committee Report, full utilization of Budget, granting excise concession to North East Refineries, setting up of Rajiv Gandhi Institute of Petroleum Technology, availability of rigs for

* Laid on the Table and also placed in Library, See No. LT 3534/15/10.

exploratory drilling, timely commissioning of Paradip Refinery, development of alternate sources of fuel, conversion of coal to liquid, curbing of adulteration and automation of retail outlets, etc. ... (*Interruptions*)

Present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. ... (*Interruptions*)

I would not like to take the valuable time of the House by reading out all the contents of this Annexure. This may please be considered as read. ... (*Interruptions*)

12.05 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members are requested to send slips immediately.

... (*Interruptions*)

(i) Need to allow the use of Endosulfan as a pesticide in the country for the benefit of the farmers

SHRI RAJAI AH SIRICILLA (WARANGAL): I would like to draw the kind attention of the august House regarding the India's stand on the use of Endosulfan.

There is no need to put a ban on the pesticide because there are no cases of people having died due to poisoning caused by the chemical, and people developing genetic abnormalities and other health problems. Many European and other countries are seeking a ban on the use of Endosulfan in India for their benefit only. Many committees were constituted by the State Governments and also at the Central level to review the safety of Endosulfan, and almost all the committees found that no link could be established between the use of Endosulfan and the health problems. It is also found that the manufacture, sale and use of Endosulfan in India will not harm the people in any manner.

I, therefore, request the concerned Hon'ble Minister, through the Chair, to intervene in the matter and allow the use of Endosulfan in our country in future also to benefit the farmers.

* Treated as laid on the Table.

(ii) Need to ensure adequate availability of fertilizers to the farmers in Bahraich district of Uttar Pradesh

श्री कमल किशोर कमांडो (बहराइच): मेरे संसदीय निर्वाचन क्षेत्र के जनपद बहराइच (उत्तर प्रदेश) में उर्वरकों की कमी से फसलों के पैदावार पर खराब असर पड़ रहा है। नेपाल की तरफ से आने वाले पानी से प्रतिवर्ष इस क्षेत्र में फसलों को काफी नुकसान होता है। इस जनपद में कृषि विभाग द्वारा सितम्बर, 2010 तक 37 हजार 500 मीट्रिक टन उर्वरक की आपूर्ति की मांग की गई थी, जिसके सापेक्ष मात्र 29 हजार 719 मीट्रिक टन उर्वरक बहराइच जनपद को प्राप्त हुआ है। आवश्यकतानुसार खाद नहीं मिलने से किसानों के समक्ष काफी संकट है। उर्वरकों की कमी से किसानों को अन्य स्रोतों से अधिक कीमत में उर्वरक खरीदना पड़ रहा है। जनपद में खाद की कमी का लाभ उठाकर अपराधिक तत्व मिलावटी खाद धड़ल्ले से बेच रहे हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि किसानों के हित में जनपद बहराइच में मांग के अनुरूप शेष उर्वरक की आपूर्ति का आदेश देने की कृपा करें।

(iii) Need to take action against agencies conducting surveys based on 'Religion' in different parts of the country including Kerala

SHRI K. P. DHANAPALAN (CHALAKUDY): It was reported in various print and visual medias that unethical surveys are been held at various places in the country. The survey was targeted at a particular religion and was aimed at creating a kind of insecurity and a sense of anti-national feeling among people. It is understood that the survey is funded or done by some foreign agencies. It is learnt that the survey was conducted at 55 selected places in the country including the state of Kerala.

The object and purpose of such activities seems to be not in national interest. Such activities are to be checked and strongly dealt with. There shall be rules and laws in place to regulate the functioning of foreign and national agencies who involve in research in the country. I would urge the Government to look into the matter and direct the police and concerned authorities to take necessary action in this regard.

(iv)Need to set up an airstrip in Murshidabad district, West Bengal to facilitate flight services for promoting tourism in the region

SHRI ADHIR CHOWDHURY (BAHARAMPUR): District Murshidabad is 200 KMs away from the Kolkata city. Murshidabad has been emerging as a tourist destination in view of its economic potential but the flow of tourists is impeded due to distance which consumes 4 to 5 hours if travelled by road. Apart from tourist destination, an army cantonment is scheduled to be set up there as it shares the border with Bangladesh where work is scheduled to be initiated in few months.

The prospects of the district both in terms of tourists and other consideration could be brighter provided an air-strip is established there. Further, the district is recognized as the highest concentration of population of Muslims in the country.

In view of the above, I request the Government to consider the proposal of setting up an air-strip as soon as possible to facilitate the emergence of the district as a place of tourist importance.

(v) Need to accord approval to the proposal of Government of Andhra Pradesh for re-construction of Raipur-Visakhapatnam section of National Highway No. 43

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): I want to raise the matter regarding works (R&B) NH circle Vijayawada. The works proposed under Annual Plan 2010-11 i.e. 'construction of paved shoulders including IRQP in selected stretches from KM 481/0 to 522/0 of Raipur-Visakhapatnam section of NH 43 and reconstruction of major bridge at KM 492/2-4 of R-V Section of NH 43 has been submitted to the Ministry of Road Transport and Highways, dated 12-06-2010 by the Engineer-in-Chief (R&B) Government of Andhra Pradesh, for approval.

I would request the Minister of Road Transport and Highways to accord his approval to the project at the earliest for smooth flow of vehicular traffic in the region.

(vi) Need to take steps to protect the Bio-diversity of Pampa river basin in Kerala

SHRI ANTO ANTONY (PATHANAMATHITTA): I take this opportunity to request the Government to declare Pampa river as a Biodiversity Heritage Site in accordance with the provisions of the Biodiversity Act, 2002 and formulate an action plan to protect the Biodiversity in the river basin. River Pampa is unique in its socio-cultural-religion and ecological significance. Due to its affinity with the Holy Shrine Sabarimala, River Pampa is known as Dakshin Ganga. The Pampa River Basin comprises Periyar Tiger Reserve and Achenkovil Forest Divisions in the Western Ghats. It is one of the water sources of Pathanamthitta, Alappuzha and Kottayam districts in Kerala. As per reports, 40 lakhs people depend on this river for various needs. Despite these factors, Pampa river is shrinking in size due to pollution. As a result, the Biodiversity and the Hydrological terrain of Pampa Basin is facing threat. I, therefore, request the Government to take immediate measures to protect this Holy River.

**(vii) Need to dissuade the use of offending words against the revered saint
'Valmiki'**

श्री सतपाल महाराज (गढ़वाल): मैं आपके माध्यम से इस सदन का ध्यान महर्षि वाल्मीकि जी की ओर आकर्षित करना चाहता हूँ। पीर, पैगम्बरों एवं अनेक अध्यात्मिक संत, महात्माओं की गरिमा से सुशोभित इस धरा पर अनेकों महान आत्माओं का प्रादुर्भाव हुआ है, उनमें से सबसे अधिक वन्दनीय एवं चिरस्मरणीय तथा ब्रह्म ऋषि की उपाधि से सम्मानित महर्षि वाल्मीकि हैं, जिन्होंने "आत्म-ज्ञान" को जानकर न केवल अपने जीवन-यापन के तुच्छ साधनों का परित्याग किया। अपितु अलौकिक दृष्टि को विकसित कर "रामायण" जैसे महान ग्रंथ की रचना की। परन्तु, खेद का विषय है कि इतने महान पुरुष को, जिन्होंने साधारण मानव से ब्रह्म ऋषि का पद प्राप्त किया, उन्हें आज भी कुछ लोग अनेक पूर्व नाम "रत्नाकर" या जाति सूचक शब्द का प्रयोग कर संबोधित व प्रस्तुत करते हैं।

महोदया, वाल्मीकि जी ने तो "उल्टा नाम जपा जग जाना। वाल्मीकि भये ब्रह्म समाना" का उपदेश दे जनमानस को मुक्ति के मार्ग की ओर प्रेरित किया। मानव से महामानव एवं महामानव से ब्रह्म ऋषि तक का सफर जिन वाल्मीकि जी ने किया, उनका जीवन जनमानस के लिए प्रेरणा का स्रोत एवं वन्दनीय है। ऐसे में उनके लिए किसी अनुचित या अशोभनीय शब्द का प्रयोग उनके संबंध में सर्वथा गलत है व इससे वाल्मीकि समुदाय में रोष व्याप्त है।

अतः मैं आपके माध्यम से यह कहना चाहता हूँ कि हमें उनके विषय में केवल महान संत, महर्षि या आध्यात्मिक पुरुष के रूप में याद कर व प्रस्तुत कर, उन्हें सम्मान देना चाहिए और केन्द्र सरकार कानून बनाकर यह सुनिश्चित करे कि किसी भी समुदाय द्वारा उनकी अवमानना नहीं होनी चाहिए और उनका नाम सम्मान के साथ लिया जाना चाहिए।

(viii) Need to denotify the Wild Life Sanctuaries in Himachal Pradesh with a view to protect the interest of the local people facing threat of displacement

डॉ. राजन सुशान्त (कांगड़ा): हिमाचल प्रदेश में भंगाल क्षेत्र, पोंगबांध क्षेत्र, गोबिन्दसागर, श्रीनयना देवी, शिल्ला, दाड़लाघाट, खोखण, नारगू, शिकारीमाता, रेणुका, खजियार व धौलाधार सहित अनेक स्थानों पर लगभग 700 गांवों में स्थित एक लाख बीस हजार से अधिक हिमाचलवासी अत्यंत कठिनाइयों का सामना कर रहे हैं क्योंकि भारत सरकार की नोटिफिकेशन के कारण इन स्थानों पर वन्य जीवों हेतु अभ्यारण्य घोषित हो चुके हैं तथा सख्त कानूनों एवं नियमों के कारण विकास के सभी कार्य ठप्प हो चुके हैं, लोगों को प्रतिदिन के आवागमन सहित अन्य दैनिक कार्यों में भी बाधाएँ उत्पन्न हो रही हैं तथा अपने वृक्ष काटने व बेचने पर भी प्रतिबंध लग चुका है। पोंग झील के किनारे 1450 फीट के 5 कि०मी० के सर्कल में घिरे सिहाल, लोहारा, जखाड़ा, पट्टा, मंजूही, भरमाड़, मैरा, ज्वाली, सिधाया हरसर, घाड़जड़ोट, अमलेला, नगरोटा सूरियां, गुलेस-हरिपुर, देहरा, डाडासीबा, सियूल, टैरिस, खटियाड़, दियाल, बाड़ी, धमेटा व चाटा सहित सैंकड़ों गांव तथा भंगाल क्षेत्र की ग्यारह ग्राम पंचायतों के लाखों प्रभावित लोग अनेक कठिनाइयों, शंकाओं एवं दुःखों में रह रहे हैं। यहां तक कि भंगाल क्षेत्र के लोगों ने लोक सभा चुनावों (2009) का भी बहिष्कार कर दिया था। अतः भारत सरकार से विशेष आग्रह है कि इस समस्या का तुरंत हल करके इन गांवों में नोटिफाइड अभ्यारण्य को डेनोटिफाइ करके हिमाचल प्रदेश के लाखों प्रभावित लोगों को राहत प्रदान करें।

(ix) Need to expedite the electrification of railway line on Indore-Dewas-Ujjain section in Madhya Pradesh

SHRIMATI SUMITRA MAHAJAN (INDORE): Electrification of Indore-Dewas-Ujjain Section (80 km) was sanctioned couple of years back and the entire estimated amount has been sanctioned and released. The project was to be completed months ago but has been delayed and it is not certain when it will take the final shape. The work of electrification is being carried out by Kota unit of Railway electrification works. To the best of my knowledge remodeling of the passenger yard at Indore station (where the tract is proposed to be lowered) was carried out earlier to 2003 well before the point-to-point survey was conducted. Needless to say that lowering of the track was nowhere proposed at that time and suddenly it is being argued that the required height at two places is not as per standard and hence the present track needs to be lowered. This is apparently an afterthought even presuming that there is a need of lowering of track then this could have been done simultaneously with the opening of the project. In fact earlier completion of this project is more in the interest of the railways than the passengers, as it will reduce congestion at Ujjain. I, therefore, urge the Hon'ble Railway Minister to initiate an enquiry into the delay of the project and survey reports and take steps to expedite the electrification of Indore-Dewas-Ujjain section in Madhya Pradesh.

**(x) Need to shut down the Cement Factory causing pollution in Jalgaon
Parliamentary Constituency, Maharashtra**

श्री ए.टी. नाना पाटील (जलगांव): आपके माध्यम से मैं मंत्री जी का ध्यान गंभीर एवं चिंताजनक विषय की ओर आकर्षित करना चाहता हूँ कि एक सीमेंट कारखाना मेरे संसदीय क्षेत्र जलगांव जिले के नसीराबाद में सन् 1998 से स्थापित है। इस कारखाने से उत्पन्न होने वाले प्रदूषण से आसपास के गांवों एवं वहां पर रहने वाले आम लोगों को विशेषतः कृषकों के स्वास्थ्य पर प्राणघातक असर दिनोंदिन बढ़ता जा रहा है। साथ-साथ वहां की उपजाऊ भूमि पर भी इसका प्रतिकूल असर हो रहा है। इस कारणवश भूमि की उर्वरता का लगातार हास हो रहा है और वहां के मशहूर केले के उत्पादन पर प्रतिकूल प्रभाव पड़ रहा है। इससे किसान काफी परेशान है। इस कारखाने के प्रदूषण से अस्थमा, ब्रोंकाइटिस, प्लेटलेट्स कम होना तथा शरीर काला पड़ना जैसी प्राणघातक बीमारियां हो रही हैं। कई लोग इन बीमारियों से पीड़ित हैं। आसपास के गांवों में रहने वाले किसानों का जीवन खतरे में पड़ गया है। इस कारखाने के प्रदूषण से हजारों हैक्टेयर जमीन प्रदूषणयुक्त हो गई है। इस कारण वहां के किसान बरबाद हो गए हैं। किसानों द्वारा कई बार शिकायत की गई और इस संबंध में ज्ञापन दिया गया लेकिन इस पर अब तक कोई कार्यवाही नहीं की गई है। मेरा मंत्री जी से आग्रह है कि इस संबंध में विशेष जांच कर तुरंत इस कारखाने को बंद करें, जिससे की आम आदमी पर भविष्य में आने वाले समय में ऐसी घटनाओं को रोका जा सके।

(xi) Need to provide special financial package to the State of Rajasthan to make up the shortfall in the number of teachers and remove shortcomings in the educational system

श्री देवजी एम. पटेल (जालौर): मैं सदन का ध्यान देश के विद्यालयों में अध्यापकों की कमी की ओर आकर्षित करना चाहता हूँ, जिसके कारण अध्यापन कार्य ठीक ढंग से नहीं हो रहा है। विशेषकर, राजस्थान राज्य में प्राथमिक, माध्यमिक तथा उच्च शिक्षा में प्रत्येक जिले में अध्यापकों की कमी है। शिक्षण व्यवस्था ठीक न होने से आए दिन विद्यार्थियों द्वारा धरना प्रदर्शन किया जा रहा है। गुस्साए छात्र एवं अभिभावक विद्यालयों में ताला लगा देते हैं। विज्ञान विषय की पढ़ाई सुचारु रूप से नहीं होती है। भारत के संविधान में 14 वर्ष के बालक-बालिकाओं के लिए अनिवार्य शिक्षा के साथ-साथ निःशुल्क शिक्षा का प्रावधान रखा गया है। भारत सरकार का यह संकल्प तभी पूरा होगा जब प्रत्येक विद्यालय में आवश्यकता के अनुरूप अध्यापक होंगे तथा अध्यापन कार्य समय से होगा। शिक्षा में राजस्थान राज्य अन्य प्रदेशों की तुलना में पिछड़ रहा है। प्राथमिक शिक्षा से उच्च शिक्षा की ओर बढ़ने वाले बालकों के लिए आधुनिक तकनीकी आधारित गुणवत्तापूर्ण प्रभावी शिक्षा की व्यवस्था नहीं है। जब केन्द्र सरकार द्वारा सर्व शिक्षा अभियान के अंतर्गत 65 प्रतिशत व राज्य सरकार को 35 प्रतिशत के अनुपात में राशि अनिवार्य शिक्षा को प्रभावी एवं गुणवत्तापूर्ण बनाने के लिए दी जा रही है, फिर भी राज्य में बालकों की उच्च शिक्षा के प्रति उठाए गए कदम नाकाफी हैं।

अतः आपके माध्यम से केन्द्र सरकार से निवेदन है कि राजस्थान राज्य में अध्यापकों की कमी को देखते हुए विशेष पैकेज दिया जाये तथा शैक्षणिक व्यवस्था में हो रही कमी को ठीक ढंग से कार्यान्वित करने हेतु राज्य सरकार को निर्देशित किया जाये।

(xii) Need to shift Bagdad Asmara Firing Range to Ramdurg and Marihal Ranges in Belgaum Taluka, Karnataka

SHRI SURESH ANGADI (BELGAUM): I would like to draw the attention of the Union Government towards the public demand for shifting Bagdad Asmara Firing Range of Belgaum (Karnataka).

Out of the total notified area of 7469.11 acres, only 1302.11 acres in Mondoli village is classified as Military land, the rest i.e. 6167 acres are agricultural land. The farmers are, therefore, affected very much due to military operations in the area falling within the range of their fertile lands. The MLIRC personnel conduct frequent firing exercises at short notices causing problems to farmers who could not venture into farming activities. Few sentries are deployed but of no use. Their losses have not been compensated, so far.

Shifting the Bagdad Asmara Firing Range to Ramdurg and Marihal Ranges in Belgaum Taluka is the need of the hour, though it is little far off from Belgaum Cantonment, as the civilian population is increasing day by day there.

The Army is having in its possession nearly 28,000 acres of land in Belgaum area and has not used the said land for any purpose since independence. Bagdad Asmara Firing Range can be shifted to this land of Army, which could solve the problem in all respects.

I, therefore, urge upon the Union Government to consider shifting the reserved firing range, for the sake and safety of lives of the villagers, farmers and students to the land under possession of Army in Belgaum.

(xiii) Need to recognize the Degree and Diploma certificates of teachers training issued to students by Bharatiya Shiksha Parishad, Lucknow for the purpose of employment

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the attention of the Government the plight of students who have obtained diploma and degree courses in teacher education through institutions which later on emerged unrecognized universities like Bharatiya Shiksha Parishad, Lucknow. It has been reported that more than one lakh students out of which 15,000 students from Tamil Nadu which include more than 1,000 students from my Parliamentary Constituency, Dharmapuri alone, have obtained diploma and degree from such institutions and are wandering for employment unsuccessfully for the past several years, and their future is in dark as certificates issued by them are not accepted as valid in respective States for employment as Teachers. However, since the certificates issued by the unrecognized institutions are not accepted by their State Governments, these students are remained unemployed for many years and their future is in peril. I, therefore, urge upon the Government to declare the certificates of teacher education of those students who have undergone their training through such unrecognized institutions as valid or in alternate give them some relief, so that the affected students can get employment as Teachers and lead a peaceful life.

(xiv) Need to take steps for release of Indian fishermen from Tamil Nadu who are languishing in prison of Qatar for trespassing international territorial waters

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): The fishermen of Kanyakumari Constituency, Tamil Nadu are imprisoned in prisons in Qatar for unauthorisedly entering into the territorial waters of Qatar Nation.

More than 10,000 fishermen from Kanyakumari District are engaged in fishing in Gulf Countries and more than 25,000 fishermen from Kanyakumari district are involved in migrant fishing. Recently 46 Indian fishermen of Tamil Nadu State were arrested by Qatari authorities and a group of 28 fishermen from Saudi Arabia were sentenced to a two-year jail term on 27-10-2010 by a local court for intruding into Qatar's territorial waters. Cases of other 18 Indian fishermen of Tamil Nadu are also under investigation. The Indian fishermen in the Qatar Prison must be cared well by providing them good food. The family members of all Indian fishermen are deeply anguished as they have no one to help them.

The judgment of two-year imprisonment is really unfair. Due to currents of water, sometimes the fishing boats happened to cross the territorial water of the country. These fishermen are innocents and genuine fishermen of our Nation. It all happened without their knowledge as they are not scientifically aware of the exact water boundaries.

Hence, I urge the Government of India and the concerned Ministries to take immediate and necessary steps by sending a team for holding a talk with the Government of Qatar for the release of all forty-six Indian Fishermen of Tamil Nadu State from prisons in Qatar.

(xv) Need to provide sufficient railway rakes at Pollachi Railway Station in Tamil Nadu for transportation of Coconuts to different parts of the country

SHRI K. SUGUMAR (POLLACHI): Pollachi is an important commercial centre in the State of Tamil Nadu and it supplies coconuts and tender coconuts all over India including Mumbai and Delhi. There are several coconut groves in the region and hence it is called as 'Coconut City'. There is a huge demand for Pollachi coconuts and tender coconuts all over the country. However, the coconut growers in Pollachi are not getting remunerative price for their produce due to lack of transportation. The coconut growers have been demanding to provide railway rakes at Pollachi railway Station to transport coconuts and tender coconuts to different parts of the country exclusively for these products. Since these are perishable items, it needs quick disposal and these products cannot be kept for a long time. Therefore, to provide a better remunerative price for the farmers of coconuts and tender coconuts in Pollachi and to save their produce, quick transportation is the need of the hour. I, therefore, urge upon the Hon'ble Railway Minister to direct the concerned railways authorities to provide sufficient railway rakes at Pollachi Railway Station for the transportation of coconuts and tender coconuts to different parts of the country. As gauge conversion work is going on in Pollachi, railway rakes may be provided at Coimbatore Junction till the gauge conversion work is completed in Pollachi.

12.06 hrs.

DEMAND FOR SUPPLEMENTARY GRANTS (RAILWAYS), 2010-11

MADAM SPEAKER: Now, the House will take up items 20 and 21 together.

Hon. Minister.

... (*Interruptions*)

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): I would request the House to pass the Demand for Supplementary Grants for 2010-11 of the Ministry of Railways. ... (*Interruptions*)

MADAM SPEAKER: I shall now put the Supplementary Demand for Grant (Railways) for 2010-11 to the vote of the House.

The question is:

“That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2011, in respect of the head of Demand entered in the second column thereof against Demand No. 16.”

The motion was adopted.

12.06 ½ hrs.**DEMANDS FOR EXCESS GRANTS (RAILWAYS), 2008-09**

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : I would request the House to pass the Demands for Excess Grants for 2008-09 of the Ministry of Railways.

MADAM SPEAKER: I shall now put the Demands for Excess Grants (Railways) for 2008-09 to the vote of the House.

The question is:

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2009, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 4 to 8 and 15.”

The motion was adopted.

... (Interruptions)

12.07 hrs.

APPROPRIATION (RAILWAYS) No. 5 BILL, 2010*

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): Madam, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways.”

The motion was adopted.

KUMARI MAMATA BANERJEE: I introduce** the Bill.

... (*Interruptions*)

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

KUMARI MAMATA BANERJEE: Madam, I beg to move**:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2010-11 for the purposes of Railways, be taken into consideration.”

The motion was adopted.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part – II, Section 2 dated 02.12.2010.

** Introduced and moved with the recommendation of the President.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

KUMARI MAMATA BANERJEE: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

12.08 hrs.

APPROPRIATION (RAILWAYS) No. 6 BILL, 2010*

KUMARI MAMATA BANERJEE: Madam, I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009, in excess of the amounts granted for those services and for that year.”

The motion was adopted.

KUMARI MAMATA BANERJEE: I introduce** the Bill.

... (Interruptions)

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

KUMARI MAMATA BANERJEE: Madam, I beg to move**:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009 in excess of the amounts granted for those services and for that year, be taken into consideration.”

* Published in the Gazette of India, Extraordinary, Part – II, Section 2 dated 02.12.2010.

** Introduced and moved with the recommendation of the President.

MADAM SPEAKER: The question is:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 2009 in excess of the amounts granted for those services and for that year, be taken into consideration.”

*The motion was adopted.
... (Interruptions)*

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

... (Interruptions)

KUMARI MAMATA BANERJEE: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, 3rd December, 2010 at 11. a.m.

12.10 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, December 3, 2010/Agrahayana 12, 1932 (Saka).*
